

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW-227-2020

IN

MCA-195-2019

Roxann Sharma ... Petitioner.

Versus

Arun Sharma ... Respondent.

Applicant in person.

Ms Caroline Collasso, Advocate for the Respondent.

Coram: Dama Seshadri Naidu, J.

Dated: 22nd December 2020.

P.C.:

This Court earlier disposed of the Second Appeal; that went in the petitioner's favour. But the arrangement as to the visitation rights remains undisturbed. In that context, now the petitioner-mother has come up with this application.

2. The petitioner wants to spend this Christmas exclusively with her son at some other place than her designated residence. She also wants to cover the backlog of home schooling for the

child. Therefore, the petitioner wants the Court to suspend the visitation for twelve days.

3. In this context, I must say the respondent—father has graciously responded. According to him, if the mother wants to spend Christmas exclusively with the son, he will not have any grievance. If the vacation makes his son happy, he is glad for that. But he wants the petitioner to reciprocate the same gesture during January when he will have the festivities. He has also incidentally informed the Court that now both the petitioner and himself—the wife and the husband—have been meeting for lunch or dinner twice a week. And this thawing of the frozen matrimonial relationship augurs well for the child, too.

4. Under these circumstances, I hold that the petitioner will have the child exclusively from 23.12.2020 to 03.01.2021.

5. Similarly, in January or any other month, if the respondent applies for any such facility, the petitioner in principal agrees to reciprocate.

6. With this observation, I dispose of this application.

The visitation resumes from 04.1.2021 onwards as scheduled.

Dama Seshadri Naidu, J.

MF/-